

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

106. C.P.(CAA)/227/MB/2023

IN

C.A.(CAA)/75/MB/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **25.06.2024**

NAME OF THE PARTIES: Annapurna Pet Private Limited

Appearance

For Petitioner : Adv. Ajit Singh Tawar

SECTION 230-232, 234 OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Pursuant to order dated 30.04.2024 wherein the Petitioner undertook to file the list of allottees to whom the shares were allotted at premium for the financial years from 2011-12 till 2017-18 with their PAN Numbers and nominal value and premium of the shares by way of additional affidavit and the matter was posted on 14.05.2024. On 14.05.2024 the petitioner companies submitted that the additional affidavit has been filed on 08.05.2024 however the same was under lying defect. Today, the petitioner companies submit that the order dated 30.04.2024 has complied with and the same is displayed on DMS. **Order is reserved.**

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)
Prajakta

Sd/-

LAKSHMI GURUNG
Member (Judicial)